

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.405**  
**IA/1827/ND/2024 IN IB/588/ND/2022**

**IN THE MATTER OF:**

State Bank of India	...	Applicant
Versus		
Mrs. Abhilahsa Aggarwal	...	Respondent

**Under Section 95(1) of (IBC)**

**Order delivered on 10.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Vibhor Mathur, Adv. Arun Pratap Singh  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the Applicant is present. Learned Counsel for the RP in person is present. In this matter, chance to reply already closed. However today again Learned Counsel for the Respondent Mr. Anil Giri appeared and submitted that he want to file reply. List this matter on **25.07.2024**. In the interest of justice, Respondent is directed to file reply with an advance copy to the RP, failing which, next steps follows.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**